

SHRI Y. B. CHAVAN : As far as the mistake in the Cabinet Secretariat publication is concerned, I am very sorry about it. It is again a question of having proper knowledge about these matters. I will certainly bring it to the notice of the Prime Minister herself so that this can be corrected. About the suggestion of Parliament going into the selection of this, I do not know how serious the hon. Member was when he made this particular suggestion. Naturally, these matters are gone into by the Home Minister and the Prime Minister. There is a sort of informal sub-committee.

12.09 hrs.

RE. RESTRAINT, REMOVAL, ARREST,
CONVICTION AND RELEASE OF
MEMBERS

MR. SPEAKER : I have to inform the House that yesterday we had some discussion and notices of some motions were given. Naturally, I then announced that I will call a meeting of the Business Advisory Committee. That Committee will have to fix the time. I am requesting the Home Minister also to attend the meeting so that we can fix the time and we do in an orderly way whatever we want to do. I know that the whole House is rather unhappy about it. The meeting of the Business Advisory Committee has been fixed at 5 p.m. today. The Committee would take a decision and it will be placed before the House.

The discrepancy in the Kutch affairs will also be considered in that meeting. So, I am requesting all the leaders and the Home Minister to be present at that meeting.

Coming to the debate, we will have to adjourn the House today at 6 O'clock because at 6.15 His Highness the Emperor of Ethiopia will address the Members of Parliament. The Deputy Prime Minister will reply to the general debate on the Finance Bill at 5.30 p.m. We will have another 3 or 4 hours left for the Finance Bill.

श्री मधु लिमये (मुंबेर) : घाप मेरी बात

सुनेगे तो अच्छा होगा। मैं अभी घाप से फैसला नहीं चाहता हूँ।

MR. SPEAKER : For that also I must have some time to consider it. I want to hear you tomorrow.

श्री मधु लिमये : यह दिल्ली पुलिस का बहुत गम्भीर मामला है। कल मेरे ऊपर भी हमला हो सकता है। मैंने तो कल नोटिस दिया था और तीन रोज पहले पत्र की कापी भेजी थी। इस से ज्यादा प्रकाशन मैं क्या ले सकता हूँ ?

MR. SPEAKER : I want to hear you tomorrow. I am giving you permission.

श्री मधु लिमये : कल दूँगे ?

MR. SPEAKER : That is what I said. I even went to the extent of saying that you come to the Business Advisory Committee meeting where also we can discuss it.

श्री मधु लिमये : प्रिविलेज का मामला इस में कैसे आयेगा ?

MR. SPEAKER : That does not matter. It is not as though I am going to shut out anything. But I must have time so that I may discuss it with you and with others also.

SHRI SHIVAJI RAO S. DESHMUKH (Prabhani) : There was a specific motion handed over about the suspension of rule... (Interruption)

MR. SPEAKER : Several Members of the Congress Party also, Dr. Sushila Nayar, Shrimati Sucheta Kripalani and so many others—I need not mention a few names—and from this side also... (Interruption)

SHRI SHIVAJI RAO S. DESHMUKH: The motion specially requested... (Interruption)

MR. SPEAKER : You can also come to the Business Advisory Committee meeting. I extend to you an invitation. Please do not waste the time of the House. You

[Mr. Speaker]

can come there and we shall discuss it there.

SHRI SHIVAJI RAO S. DESHMUKH: It was about the suspension of the rule for 24 hours' notice.

MR. SPEAKER: Papers to be laid on the Table.

12.12 hrs.

PAPERS LAID ON THE TABLE

Audit Report and Appropriation Accounts, Posts and Telegraphs

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): Sir, I beg to lay on the Table:—

- (1) A copy of the Audit Report, Posts and Telegraphs, 1968, under article 151(1) of the Constitution.
- (2) A copy of Appropriation Accounts, Posts and Telegraphs, for the year 1966-67.
[Placed in Library. See No. LT-1085/68].

Annual Reports of Development Councils

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI RAGHUNATH REDDI): Sir, on behalf of Shri F. A. Ahmed, I beg to lay on the Table a copy each of the Annual Reports of the following Development Councils for the year 1966-67, under sub-section (4) of section 7 of the Industries (Development and Regulations) Act, 1951:

- (1) Development Council for Automobiles, Automobiles Ancillary Industries, Transport Vehicle Industries, Tractors and Earth Moving Equipment.
- (2) Development Council for Machine Tools Industry.
- (3) Development Council for Paper, Pulp and Allied Industries.
- (4) Development Council for Sugar Industry.

(5) Development Council for Organic Chemical Industries.

(6) Development Council for inorganic Chemical Industries.

[Placed in Library. See No. LT-1986/68].

Government Savings Certificates (Fixed Deposits) Rules

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): Sir, on behalf of Shri Jagannath Pahadia, I beg to lay on the Table a copy of the Government Savings Certificates (Fixed Deposits) Rules, 1968, published in Notification No. G.S.R. 745 in Gazette of India dated the 17th April, 1968, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
[Placed in Library. See No. LT-1087/68].

ESTIMATES COMMITTEE

Minutes

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, I beg to lay on the Table Minutes of the Sittings of the Estimates Committee relating to General matters.

COMMITTEE ON PUBLIC UNDERTAKINGS

Minutes

श्री डा० ना० तिवारी (गोपालगंज): मैं सरकारी उपक्रमों सम्बन्धी समिति के पन्द्रहवें प्रतिवेदन सम्बन्धी बैठकों का कार्यवाही-सारांश सभा पटल पर रखता हूँ।

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Thirtieth Report

SHRI KHADILKAR (Khed): I beg to present the Thirtieth Report of the Committee on Private Members' Bills and Resolutions.
